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O.A. No.40/2012

ORDER DATED 24th OF JANUARY, 2012

B.P. Moharana Applicant

Vrs.

Union of India & Others Respondents

Ceram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER

&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri B.K. Swain, Ld. Counsel appearing for the applicant and Sri L. Jena, Ld. Addl. Standing Counsel appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"...The Director General, Govt. of India, Ministry of Labour and Employment, New Delhi may kindly be directed to dispose of the appeal dated 12.07.2011 within a stipulated period."

3. During the course of hearing it was brought to our notice that appeal dated 12.07.2011 vide Annexure-A/5 to Respondent No.2 is pending for orders/decision. In view of this, Sri Swain, prays that the applicant's grievance shall be redressed if Respondent No.2 is directed to consider and dispose of the pending appeal within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is hereby directed to consider and dispose of the pending appeal vide Annexure-A/5 with a reasoned order within a period of two months from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copies of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

[Signature]
JUDL. MEMBER

[Signature]
ADMN. MEMBER

K.B